

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

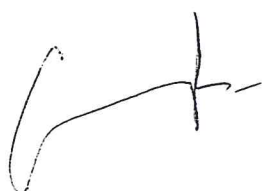
(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER :  
PETITION NUMBER : CP/3/2017  
NAME OF THE PETITIONER(S) : PRAKASH REXINE PVT LTD + 3  
NAME OF THE RESPONDENT(S) : G. SHREEPAL SAMDARIYA  
UNDER SECTION : 241/242 OF CA 2013

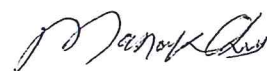
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. 

G. SHREEPAL

2. Manak Chand

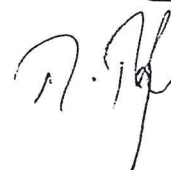
3. G. NARRESH KUMAR



G. Narresh Kumar

4. R. RATESH

MEDIATOR



**ORDER**

Petitioner Nos.2 & 3 in person present. Respondent in person present. The parties have been engaged in the settlement talks and have also drawn one MoU making the details of the terms and conditions of the settlement. For the last three hearings, both the parties are complaining non-compliance of the MoU by each other. In the circumstances, this Bench deemed it fit to appoint one Advocate as a Mediator, who could lead the parties to reach to the final settlement and both the parties had agreed to the same.

Mr. R.Rajesh, Advocate is appointed as Mediator with the consent of both the parties to mediate along with their uncle Mr.Hastimhal and report the outcome of the settlement, if any. Both the parties will pay the fee to the said Advocate in the equal proportion. The fee can be fixed as per the mutual consensus between the parties and the Advocate. The report shall be submitted within three (3) weeks to this Bench. Put up on **23.02.2018 at 10.30 AM.**

(CH.MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)